

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 214**  
**15/2008**

**IN THE MATTER OF:**  
**Sh. Raj Kumar Bhatia**

... **Applicant/Petitioner**

**Versus**

**M/s. Avlight Automotives Ltd. & Ors.**

... **Respondent**

**Under Section: 397/398**

**Order delivered on 19.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Abhishek Kumar, Adv. Twinkle Kataria

**For the Respondent** : Adv. Sushant Kumar, Adv. Shikha Singh

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

We heard the Ld. Counsels for the parties to some extent. The petitioner is prepared to accept even the minimum of the range of the value provided by the valuer. Nevertheless, he pleaded that in terms of the order initially passed by Company Law Board, Principal Bench, New Delhi on 24.06.2013, he is entitled to interest, as the share price could not be paid within 6 months from 31.03.2012. Ld. Counsels for the Respondents shall take instruction from the Respondents regarding the compliance of the aforementioned order passed by the Company Law Board, failing which he will take appropriate view in the matter on the next date of hearing.

List on 26.04.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**